

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.53023 of 2015

(Arising out of Order-in-Original No.06 to 12/Commissioner/Noida/2014-15 dated 26/03/2015 passed by Commissioner of Customs & Central Excise, Noida)

M/s Moser Baer India Ltd.,
(66, Udyog Vihar, Greater Noida)

.....Appellant

VERSUS

Commissioner of Customs &

Central Excise, Noida-II

....Respondent

(Commissionerate, Noida)

APPEARANCE:

Absent on call, for the Appellant

Shri Manish Raj, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

DATE OF HEARING : 01 July, 2024

DATE OF DECISION : 01 July, 2024

This Appeal abates in terms of Rules 22 of Custom, Excise & Service Tax Appellate Tribunal Procedure Rules, 1982. For order, see order of the date in Excise Appeal No.53017 of 2015.

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

akp